

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 25/TT/2011

Subject : Petition under section 62(1) (c) of the Electricity Act, 2003 for determination of Wheeling Charges in respect of transmission system of Orissa Power Transmission Corporation Limited (OPTCL) comprising the 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) line and associated sub-station bays with effect from 1.4.2004 to 31.3.2009 for transmission of surplus power from NTPC power stations in Eastern Region (ER) to Western Region (WR)

Date of hearing : 4.4.2013

Coram : Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Orissa Power Transmission Corporation Ltd. (OPTCL)

Respondent : Madhya Pradesh Power Transmission Corporation Ltd.
& 6 others

Parties present : Shri R.K.Mehta, Advocate, OPTCL
Shri R.R.Pathak, Advocate, OPTCL
Shri M.R.Das, OPTCL
Shri Dilip Singh, MPPMCL
Shri Hitesh Modi, GUVNL

The learned counsel for the petitioner, OPPTCL, submitted that rejoinders to the replies of MPPMCL and GUVNL have already been filed and copies have been served on their representatives.

2. The representatives of MPPMCL and GUVNL submitted that they need time to study the rejoinders.

3. The Commission directed to list this petition for hearing on 28.5.2013.

By the order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)